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- (b) if so, what action has been taken by the Government of India in this regard; and
- (c) the number of persons who were involved in the case?]

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री के० सी० पन्त) : (क) जी हां, श्रीमान ।

- (ख) भारतीय दण्ड संहिता की घारा 409/ 411 के अंतर्गत जामा मस्जिद पुलिस स्टेशन में एक मामला दर्ज किया गया है जिसकी जींच की जा रही है।
- (ग) प्रारंभिक जांच-पड़ताल से यह प्रकट हुआ है कि इस मामले में, चार नगर निगम के ठेकेदार तथा भवन सामग्री की दुकान का एक मालिक, जिसने चोरी की गई सामग्री प्राप्त की, सामिल थे।

TtTHE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): (a) Yes, Sir.

- (b) A case has been registered at Jama Masjid Police Station u/s. 409/ 411 I.P.C. and is under investigation.
- (c) Preliminary enquiries revealed that four Municipal Contractors, one proprietor of the building material shop who received the stolen property, were involved.]
- 447. [Transferred to the 12th August, J 970.]

MURDER OF HARIJANS

448. SHRI SURAJ PRASAD: SHRI BHOLA PRASAD:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Central Government have collected information from the States on the alleged murders of Hari-jans by Caste Hindus in various parts of the country during the last two years; and
 - (b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIR-

DHA): (a) and (b) Facts are being ascertained from State Governments.

REFORMS IN EXAMINATION SYSTEM

- 449. SHRI SURAJ PRASAD: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to stale:
- (a) whether Government propose to introduce reforms in the examination system; and
 - (b) if so, the details thereof?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (PROF. V. K. R. V. RAO): (a) and (b) Education being a State subject the Government of India, by itself, cannot introduce changes in the examination system of schools and colleges. The Central Advisory Board of Education has recently appointed a Committee to study the matter. The report of the Committee is awaited.

WEST BENGAL REQUEST FOR PREVENTIVE DETENTION ACT

- 450. SHRI M. V. BHADRAM: Will the PRIME MINISTER be pleased to state:
- (a) whether the Central Government have accepted the request of the Government of West Bengal for re-enact-meni of the Preventive Detention Law to curb Naxalite activities:
- (b) whether Parliaments' Consultative Committee on West Bengal has been consulted in the matter; and
- (c) if so, what are the views expressed by the Committee in this respect?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): (a) and (b) The Central Government received a proposal from the Government of West Bengal for the enactment of a President's Act providing for Preventive Detention to deal effectively with the activities of the extremist. The Committee constituted under the West Bengal Slate Legislature (Delegation of Powers) Act 1970 was consulted on the proposal.

(c) The Committee did not agree to the proposal.